

(b) what are the respective repayment schedule of loans by the Company;

(c) whether it is a fact that the Company has been systematically failing to repay the loans so taken due to management change and disturbance in the said Company; and

(d) if so, the facts thereof and action being proposed to be taken on the subject?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): (a) The investments made by the LIC and UTI in Mackinon Mackenzie and Company Limited, consist only of equity shares, of the face value of Rs. 10,00,000 and Rs. 7,26,500 respectively.

(b) Neither LIC nor UTI has granted any loans to the Company.

(c) and (d). Do not arise.

Enforcement of Security rules about Aerobatics

4534. PROF. MADHU DANDAVATE: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether following the death of Shri Sanjay Gandhi and Captain Saxena in the air-crash steps have been taken to ensure strict enforcement of security rules about aerobatics; and

(b) if so, what are the salient features of the steps taken?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI A. P. SHARMA): (a) and (b). The standing safety rules already stand enforced.

Exploration for Hidden Mines of Gold

4535. SHRI JANARDHANA POOJARY: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether Government have mooted any plan to explore hidden

mines of Gold in some States of the country; and

(b) if so, the details thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) and (b). Yes Sir. A Five Year Programme for exploration of Gold in the country for the period 1980—85 has been drawn up. The programme envisages exploration in the States of Karnataka, Andhra Pradesh, Bihar, Orissa and Kerala and is to be jointly executed by Geological Survey of India and Mineral Exploration Corporation Limited Drilling of 44,300 metres, exploratory mining of 5,460 metres, analysis of 45,000 samples and mapping of 2250 sq. kms are contemplated in Gold prospects of Kolar, Ramgiri, Singhbhum and other areas. In the light of this programme, Mineral Exploration Corporation Limited has drawn up schemes of detailed exploration in parts of Ramgiri (Andhra Pradesh) and Kolar (Karnataka) belts, which are presently under examination by Government.

Silica Quartzite Mines under Bush Standard Co., Ltd., Bihar

4536. SHRI A. K. ROY: Will the Minister of STEEL AND MINES be pleased to state:

(a) names of the Silica-Quartzite mines in possession of Bush Standard Company Limited in Bihar, facts and details;

(b) terms of lease and the annual production therefrom each of the mines in last 3 years, with year-wise break up in details, whether there is sudden fall in production, if so, reasons thereof;

(c) whether it is a fact that the rates of the raising contractors have been arbitrarily increased in favour of the contractors without increasing the rates of the workmen actually working there creating resentment, if so, facts in details;

(d) whether "Salinpur Mine" has been handed over to the private parties despite having potentialities without extending the lease; and

(e) if so, the reasons thereof?

THE MINISTER OF COMMERCE AND STEEL AND MINES (SHRI PRANAB MUKHERJEE): (a) According to the information available, there is no company by the name "Bush Standard Company Ltd." in Bihar.

(b) to (e). Do not arise.

Finalisation of Pension Cases of Government Employees

4537. SHRI CHINTAMANI JENA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that a number of cases of pensions of Central Government employees are pending for finalisation with the Ministry;

(b) if so, the number of such cases, Gazetted and non-gazetted employees and since when;

(c) whether some remedial measures have been adopted by the Government to shorten administrative procedures in this regard; and

(d) whether Government propose taking active steps regarding the finalisation of pension before the retirement of the person or on the eve of the retirement of a person?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) and (b).. The pension cases of Central Government employees are processed by numerous authorities in different departments spread all over the country. Information regarding pending pension cases is, therefore, not available centrally.

(c) and (d). Effective from 1st March 1976, the rules and procedures for settlement of pension cases have been considerably simplified. The main

features of the simplification are that pension is calculated on the average emoluments of 10 complete months instead of 36 months and a time bound procedure for dealing with pension cases has been prescribed with a view to ensuring that a person retiring on superannuation will start getting pension from the 1st of month following the month of retirement.

Implementation of orders regarding Grant of Compensation in lieu of rent free accommodation

4538. SHRI MANORANJAN BHAKTA: Will the Minister of FINANCE be pleased to state:

(a) whether all the Departments/ Offices of the Central Government have not implemented the orders contained in the Government of India, Ministry of Finance (Department of Expenditure) O.M. No. F-3(2)EII(8)/73 dated 3rd August, 1978 in the matter of grant of compensation in lieu of rent free accommodation; and

(b) if so, the names of offices/ departments which have not implemented the above decision?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA): (a) and (b). No orders bearing the number and date referred to have been issued by the Ministry of Finance. The orders governing the payment of compensation in lieu of rent-free accommodation are contained in the Ministry of Finance (Department of Expenditure) Office Memorandum No. F. 3(2)-EII. (B)/73, dated 3rd September, 1974, as amended from time to time. These orders apply only to those specified categories of employees who satisfy the criteria for eligibility to rent free accommodation as mentioned therein. These orders have also been extended with some modification to the Police Forces under the Ministry of Home Affairs. They do not, however, apply to such cases where, such as in remote localities, rent free accommodation has been granted as a sort of incentive for service in those areas. In such cases House Rent Allowance in lieu of rent free accommodation is granted, where-